

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A.1174 of 1990

Date of decision: 15.4.91.

Smt. Raj Rani ...Applicant

Versus

Delhi Administration through ...Respondents  
the Secretary, Medical & Public  
Health Department, Old Secretariat,  
New Delhi, & Another.

CORAM:

The Hon'ble Mr. P.K.Kartha, Vice Chairman  
The Hon'ble Mr. D.K.Chakravorty, Administrative Member

Counsel:

Shri K.N.R.Pillay ...For the applicant

Shri M.L.Verma ...For the respondents.

JUDGEMENT (ORAL)

( Delivered by Hon'ble Mr. D.K.Chakravorty,  
Administrative Member )

Heard the learned counsel of both parties. The applicant has submitted in her letter dated 20.2.91 that she has been re-engaged and that she has no grievance at present. She has further stated that she may be given liberty to move the Tribunal with a fresh application, in case she has any grievance in the future.

2. After hearing the learned counsel of both parties, we hold that the application has become infructuous in view of the above mentioned letter. The application is disposed of accordingly with liberty to the applicant to move the Tribunal with a fresh application in accordance with law, if so advised.

There shall be no order as to costs.

*Chakravorty*  
(D.K.Chakravorty)  
Administrative Member

*Kartha*  
(P.K. Kartha)  
Vice Chairman

/PKK/